

Email**Sushil Kumar**

Fwd: Comments regarding THE TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND (SIXTH AMENDMENT) REGULATIONS, 2023

From : A.K Singh <advisorit@traf.gov.in> Fri, Aug 11, 2023 10:48 AM
Subject : Fwd: Comments regarding THE TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND (SIXTH AMENDMENT) REGULATIONS, 2023 📎 1 attachment
To : S.M.K. Chandra <smk.chandra@traf.gov.in>, Sushil Kr. Bansal <skbansal@traf.gov.in>

From: "manish jeetsinghkumar" <manish.jeetsinghkumar@icicibank.com>
To: "A.K Singh" <advisorit@traf.gov.in>, "S.M.K. Chandra" <ja-cadiv@traf.gov.in>
Sent: Wednesday, August 9, 2023 3:49:47 PM
Subject: Comments regarding THE TELECOMMUNICATION CONSUMERS EDUCATION AND PROTECTION FUND (SIXTH AMENDMENT) REGULATIONS, 2023

Shri A K Singh,
Advisor (CA & IT)
TRAI

Dear Sir,

In reference to the draft "Telecommunications Consumers Education & Protection Fund (Sixth Amendment) Regulations, 2023, we understand that TRAI has issued a notification for comments on same from stakeholders across. In reference, we wanted to highlight appended:

As per Point (ba) of Regulations point 2,

Quote: "Bank" means the Union Bank of India or any other Scheduled bank as may be designated by the Authority;"

Comment: The proposed line may please be rephrased as "Bank" means - any Scheduled Commercial Bank * as may be designated by the Authority.

Supporting Remarks: Indicating a specific bank's name may lead or influence decision makers towards a particular bank, without giving due consideration to the merits of other Scheduled Banks, which may not be the intention of this draft regulation. Hence it is suggested that clause may please be kept neutral for all Schedule Commercial Banks. The same would be in line with the directions issued by Ministry of Finance vide attached letter No.R-23001/1/2021-GBA-CGA/243-292 dated 24th March 2021. As per the same, "this decision has been taken to ensure a level playing field to all public sector and Private sector Banks, enhancement of customer convenience, enabling innovation and latest technology in banking sector, and spurring of competition for higher efficiency and increase in standards of customer service, ultimately leading to all round value creation. The objective is to boost the ease of doing business and ease of living for the public, including retail customers, small and medium enterprises as also for large corporate, with regard to their Government related banking transactions such as taxes and other revenue payment facilities and many other transactions".

***Schedule Commercial Bank's are the bank as defined under Schedule II of RBI Act 1934.**

We accordingly request for the draft regulations being in line with Govt of India, Min of Finance directive on "at par treatment of Scheduled Commercial Pvt s well as PSU Banks" and the final version of Telecommunications Consumers Education & Protection Fund (Sixth Amendment) Regulations, 2023 incorporating the same.

We look forward to your kind advise on the matter. A copy of our request is also attached as pdf for your reference.

Warm Regards
Manish Kumar
Chief Manager – Strategy & Policy
ICICI Bank, Govt. & Institutional Banking
8826890878 ; 011 66788816

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 **ICICI Bank submission TRAI TCEPF Regulations 23.pdf**
717 KB

The Advisor (CA & IT)
TRAI

Kind Attention: Shri A. K. Singh

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Yours Sincerely

Manish Kumar

Chief Manager - Strategy & Policy

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**Office of Controller General of Accounts
Ministry of Finance
Department of Expenditure
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No. R-23001/1/2021-GBA-CGA/ 243-292

24th March 2021

Office Memorandum

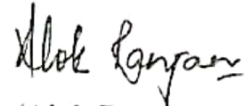
Sub:- Allocation of Government Business to Private Sector Banks – regarding

In continuation of this office OM No. S-11012/3(1)/Ref. Case/2010/RBD/1119-1179 dated 30th June 2015 regarding embargo on further allocation of Government Agency business to Private Sector Banks, it is to inform that now the Department of Financial Services (DFS) vide letter dated 24th February 2021 has decided with the approval of Hon'ble Finance Minister to lift the said embargo. Accordingly, now there is no bar on RBI for authorization of Private Sector Banks for extending Government business including Government agency business.

2. Further, the DFS has clarified that the decision has been taken to ensure a level playing field to all public sector and private sector banks, enhancement of customers convenience, enabling innovation and latest technology in banking sector, and spurring of competition for higher efficiency and increase in standards of customer service, ultimately leading to all-round value creation. The objective is to boost the ease of doing business and ease of living for the public, including retails customers, small and medium enterprises as also for larger corporate, with regard to their Government related banking transactions such as taxes and other revenue payment facilities and many other transactions.

3. DFS has also clarified that if the Private Sector Banks lag in performance viz-a-viz the Public Sector Banks in the achievement of implementation of Social Sector Government initiatives through banks, their performance on a matrix of various Government initiatives and schemes may be reviewed from time to time by the Government in consultation with RBI. In case, it is found that there is adverse performance by any Private Sector Bank in the future, then the permission to the concerned bank to undertake Government business could be potentially withdrawn after giving due opportunity to the bank to correct the imbalance.

4. The criteria matrix for initial selection of new private sector banks (except those which are already authorized by RBI) and criteria for periodical performance evaluation of all Private Sector Banks is being prepared in consultation with field formations and will be circulated shortly.



(Alok Ranjan)

Joint Controller General of Accounts (GBA)

To

1. All Pr. CCAs/CCAs/CAs (holding independent charge)
2. Jt. Controller General of Defence Accounts, O/o the Controller General of Defence Accounts, Ulan Batar Road, Palam Delhi Cantt – 110 010
3. Director (Finance), Railway Board, Ministry of Railways, Rail Bhawan, New Delhi
4. Sr. Deputy Director General (Accounts), Department of Posts, Dak Bhawan, Sardar Patel Chowk, Parliament Street, New Delhi
5. Deputy Director General, (Accounts), Department of Telecommunications, Sanchar Bhawan, New Delhi

Copy to:-

1. The Deputy Comptroller & Auditor General of India, Pocket -9, Deen Dayal Upadhyay Marg, New Delhi – 110 002
2. Shri Anshuman Sharma, Director (BO.II), Ministry of Finance, Department of Financial Services, Jeevan Deep Building, New Delhi
3. Chief General Manager in charge, DGBA, RBI, Opposite Mumbai Central Railway Station, Mumbai – 400 008
4. Sr. AO (ITD) with the request to upload the OM on CGA's website.